(2) An active pilot project should be launched through the Civil Defence Organisation to enroll unemployed youth volunteers from each border village with a branch headquarters in each Gram Panchayat. Sufficient number of volunteers should be engaged daily and incentives to the tune of minimum wages should be paid to them on an experimental basis.

(3) Sanction immediately compensation to the extent lost due to dacoity and cattle-lifting.

(4) Construct an RCC Cattle Shed for each border village with accommodation for 30 to 40 persons guarding the cattle.

(5) A special Cell should be created in these areas under the charge of a Deputy Commissioner and monthly reports be submitted to the Centre for perusal.

With these words, I conclude my statement.

14.15 hrs.

WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL—*Contd.*

MR. DEPUTY-SPEAKER: Now we proceed with the further consideration of the Water (Prevention and Control of Pollution) Amendment Bill.

Shri Shri Krishna Singh......He is not here. He was on his legs and was supposed to continue his speech.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Yes, Sir, he had just started.

MR. DEPUTY-SPEAKER: He is not here. So I call Shrimati Parvati Krishnan.

SHRIMATI PARVATI KRISHNAN (Coimbatore): I agree with many of the Members who have spoken earlier, that it is very necessary for us to have a comprehensive legislation on this whole question of environmental pollution. Earlier when the Bill on Air Pollution was referred to the Select Committee, the same point was made that this piecemeal dealing with one after the other, I do not think, is sufficiently imaginative nor is it going to really answer the purpose.

The amendment that is being brought—I will come to that later. But what I would like to impress upon the Minister is that the concept of pollution is itself relatively new in this country. We have been talking about it and in general there has been some knowledge or some awareness. But if you take the country as a whole, the whole concept of pollution is quite new I do not think that it has been studied in sufficient depth and I would say that this type of legislation also shows that, because, what I feel is what is immediately needed are steps to regulate and avoid serious pollution problems and these should be initiated without waiting for a seasoned anti-pollution approach as in other countries.

When we raised this question of a comprehensive legislation, the Minister gave us to understand that the matter is being examined, it is being investigated and so it takes time and 'we are aiming towards that', etc., etc. Sir, is it not his duty to bring it? Because the point is to set the matter going and then set out the process of implementation also because even the implementation of the Water Pollution Act has so far, as far as I can gather from the various investigations that I have personally carried out or from discussions that I attended in various conferences, seminars and so on, been very much on a symptomatic basis and an absolutely scientific approach to it to see that all our technical know-how and technical resouces are adopted to the maximum to make the people aware of the environmental pollution, I am afraid, is not yet there.

[Shrimati Parvati Krishnan]

Even when we visited various States and studied some of the water pollution works, what did we find? The Chairman or the Secretary are those who have been on deputation from some other service, usually from your own, that is, the Plan, either of the State or of the Centre, and some have also made remarks that they are not so interested in this work because the parks are limited in this work. I am not going into that. That is the song sung by many. I think you know what I am referring to. Therefore, they are not enthusiastic about it because the personal stake is not there and the personal stake comes when there is really that dedication to this whole problem of environmental pollution.

It has come at a time when many of the advanced countries have shown us what the dangers of environmental pollution are with growing industrialisation and so on. Therefore, you have a tendency sometimes of some people saying that this is the trouble with industrialisation. Therefore, what is the conclusion? No industrialisation. Not at all. Science has advanced for enough and our scientists are also capable enough of helping us to see that industrialisation takes place avoiding the pitfalls of enviromental pollution which some of the advanced countries have landed themselves in, and we should make full use of that advantage and go forward on that. Therefore, it is not only that remedial measures should be undertaken and that is not what is being done now. You take, for instance, the Gwalior Rayons in Mavoor. For years and years the workers there were pointing out the widescale pollution taking place with the water there. Did the government take notice? No. Did the various authorities take notice? No. Therefore, vegetation, your flora and fauna, the fish in the region and humane beings have always been affected. Similarly in Nagda. Therefore, you know where the rayon industry is coming up, from the word 'Go', you should go into it to see that the necessary machinery and devices for controlling the effluents should be there. They have got another argument also. When I discussed with some scientists, they said that where there is discretion, it is going to be a difficult job. Even in America they are finding it difficult. What happens is that an industry has to close down before certain things are done and it takes a long time and so many people will be out of work. What kind of an argument is this? In a country like ours which is still backward, industrially speaking, what kind of an argument is it? Already in places like Mavoor, Nagda and Sirumugai where these rayon factories have come up, the Government and the industries were warned about it in the very beginning. Therefore, what is very necessary is that you should make your people also aware of it so that when an announcement of a factory is due to come up, the public opinion is also built up and public opinion has taken note of it. It is not only a question of public opinion being generated. What happens is this. In the entire tribal areas where people are still very backward in terms of literacy, education and so on, your employers will go and answering to the great call by the great Shri George Ferandez to build up backward regions, bring in their own industries there and you will have more problems of air pollution, water pollution and noise pollution there. Who will suffer? Your tribal people will suffer who, as it is, are living below the poverty line. Therefore, it is necessary that you should have a very widespread network of spreading the whole knowledge that is required about the environmental pollution to the public as a whole. Take your cities. For instance, in your cities, how much of social education is carried out from the school level onwards in order to bring as part of the conscience of the people the fact that they should be extremely hygienic in getting rid of their refuse, their garbage and so on. Do you

mean to say that there is no water pollution there? It is not only water pollution that is there where industries come into being but effluents are also there. Water pollution is something much wider. It can affect your cities, your towns and villages. It can affect your hydro-electric power generation, your wild life, forests, tribals and so on.

Therefore, what I would like to appeal to the Minister is that instead of just having this piece-meal legislation firstly you have your legislation in order to ensure that standards are kept up. You have to encourage your organisation such as the NIRA in Nagpur to see and work out what are the permissible levels anywhere and what are the permissible levels we have got in regard to air pollution etc. You know that the permissible level, standard that is taken is from the U.S. or U.S.S.R. But, what is their climate there? What is their vegetation and what is the state of industrial advance there? What is the agricultural advance there? Why is it that with your scientists who are here in the Indian Institute of Science and in your various schools of Science that exist or various post-graduate institutions that exist here you could not have your own Indian permissible standards? Surely, this is what we should see that they are applicable in this country. And these would be made applicable here and nobody will be allowed the escape route by saying that we are not so much advanced and our technology is backward. They cannot say that because the permissible standards that would be laid down would be for the Indian conditions and those conditions will be something that could be achieved here in this country.

So, this is an aspect that has to be given a very serious attention. Therefore, I would take this opportunity of requesting the Minister to see to it. I am not worried whether it is for the Health Ministry or the works and Housing Ministry to do that. I think all of you are in the same boat. You are after all a Government and therefore you can have this coordination which is necessary between the Health and the engineering and other industries. What I would appeal is that you are really neglecting the people. For instance, I was interested to hear that in Maharashtra they have included in the curriculum a subject, that is about the environmental pollution. It is a beginning only. But, in how many places it has been done? Therefore, it is not only a question of Health Ministry but Education Ministry also comes in. That is why I say there has to be a comprehensive approach from the Government also as to the finances that are to be given for developing the cities free from environmental pollution, and, therefore, in commenting on this Bill I would like to say that you need to democratise the envisaged set-up under your Water and Air Pollution Acts. In the Water Pollution, Indian Air Pollution Board you are going to have Chairman, Secretary and other officials but where are the representatives of the voluntary organisations or, for instance, where industry is concerned shouldn't the workers be involved. After all trade-unions are there. You certainly need to involve them and make them aware and allow them to play their role in ensuring that these standards are maintained. Therefore, it is very necessary that you should see that you bring about democratisation of the set-up that is envisaged under these boards because without that, I do not think, you can achieve the object of seeing that environmental pollution standards in this country are kept at the lowest and the people are made aware of it and become part and parcel of protecting our country in all aspects for water, noise, air or from any pollution increases in the country.

श्री उग्र सेन (देवरिया) : उपाध्यक्ष महोदय, यह जो जल (प्रदूषण निवारण तथा नियन्त्रण) संशोधन विधेयक माननीय मंत्री महोदय ने प्रस्तुत किया है इसका मैं स्वागत करता हूं । इसके साथ-साथ मैं यह भी कहना चाहता हूं कि डा० रामजी सिंह ने जो संशोधन इस पर पेश किया है कि इस विधेयक का विस्तार

[श्री उग्र सेन]

किया जाना चाहिये और जितनी आवश्यक चीजें हैं जल के साथ साथ जैसे वायु है इसका भी प्रदूषण कैसे रोका जाए, इसको भी इसी में सम्मिलित कर लिया जाना चाहिये, इसको अलग नहीं करना चाहिये था, इसको मान लेना चाहिये। इस वास्ते मेरा पहला निवेदन मंत्री महोदय से यह है कि इस विधेयक के स्कोप को वह बढ़ाए और इस हेतु इनका जो संशोधन है उसको वह मान लें। मैंने विज्ञान नहीं पढ़ा है। पानी की परिभाषा क्या है साइंस में लिखी हुई है। पानी और वायु में क्या सम्बन्ध है, इसको मंत्री महोदय अच्छी तरह से जानते हैं। ऐसे कानून जो बनते हैं चाहे राज्य विधान सभाओं द्वारा या यहां लोक सभा या राज्य सभा के द्वारा और इनको जब पीसमील वे में बनाया जाता है और एकाकी होते हैं तो उन से कोई लाभ जनता को नहीं पहुंचता है। इस वास्ते पीसमील बनाने के बजाय आप को एक साथ इस तरह का कानून बनाना चाहिये।

मैं उत्तर प्रदेश की विधान सभा में था। तब 1967 या 1968 की बात है कि वहां पर इस प्रकार का एक विधेयक पेश किया गया था। 1974 में यह विधेयक पास हुआ। तब केन्द्र से आदेश गया था कि राज्य सरकारें अपने बोर्ड बना लें। कुछ ने तो बना लिए। लेकिन बनाने के बाद भी अध्यक्ष को ठीक से बैठाया ही नहीं। इसका नतीजा यह हुआ कि उन्होंने ठीक ढंग से काम नहीं किया। एक ने तो बोर्ड बनाया ही नहीं। साथ ही केन्द्र ने ऐसा कोई शक्तिशाली बोर्ड नहीं बनाया जो राज्यों के बोर्डों को संचालित करे, उन पर नियंत्रण स्थापित करे, उनको प्रतिबन्धित करे और उनके लिए आर्थिक मदद का प्रावधान करे। अब आप देखें कि उनके लिए आर्थिक मदद कहां से आ सकती थी? इसकी कोई व्यवस्था नहीं हुई। नतीजा यह हुआ कि मर्ज बढ़ता ही गया ज्यों ज्यों दवा मैंने की। मैं आपको एक दो उदाहरण देना चाहता हूं उत्तर प्रदेश में कानपुर नगर की तीस लाख की आबादी है। तीस लाख के कानपुर की सारी गन्दगी गंगा में जाती है। इतनी गन्दगी गंगा में गई है कि गंगा अपना रास्ता छोड़ करके दस मील दूर कानपुर से चली गई है। चमड़े के जितने वहां कारखाने हैं, जूते बनाने के जितने वहां कारखाने हैं उन सब का गंदा पानी गंगा में जाता है। राज्य सरकार ने दस बारह साल पहले केन्द्र को लिखा था कि कानपुर में एक नहर बना कर यह गंदा पानी उस में छोड़ा जाए ताकि कानपुर के आसपास गंगा की धारा का पानी दूषित न होने पाए लेकिन आज तक उसके बारे में कुछ नहीं हुआ है। नतीजा यह है कि जितनी किस्म की बीमारियां हैं हिन्दुस्तान में सब उत्तर प्रदेश में कानपुर में जहां मजदूर गरीब रहते हैं, वहां पाई जाती हैं और इनको रोकने के लिए कुछ भी नहीं किया गया है।

बड़े मियां सो बड़े मियां छोटे मियां सुभान अल्ला। मैं अपने ही क्षेत्र की बात आपको बतलाना चाहता हूं। हमारे यहां एक डिस्टीलरी है कप्तानगंज में, यह देवरिया जिले की बात है, छोटी गंडक पूरे जिले को काटती है, तो यह डिस्टीलरी अपना गंदा पानी हर साल उस में छोड़ देती है। पचीसों बार उत्तर प्रदेश की सरकार से लिखापढ़ी हुई कि इसको मना कीजिये कि गन्दा पानी गण्डक में न छोड़े, लेकिन मैं आपको बताता हूं कि हर साल 30, 40 हजार रुपये की मछलियां उसमें मर जाती हैं और उसके किनारे जो गरीब लोग केवट व मल्लाह जाति के रहते हैं, उनकी रोजी मारी जाती है और वे बहुत परेशान हो जाते हैं। अगर यह बोर्ड वहां गठित हो जाता है, एक शक्तिशाली बोर्ड बन जाता है तो इस प्रकार के मालिकान, कारखानेदार ऐसा नहीं करेंगे।

हमारे उद्योग मंत्री ने, अभी माननीय मंत्री बोल रही थीं, यह आदेश किया है कि जहां जहां बड़े बड़े शहर बसे हुए हैं, वहां बड़ी बड़ी फैक्टरियां न लगाई जायें ताकि वहां का पानी और वायु दूषित न होने पाये। अगर ऐसा हो जाये तो बहुत अच्छी बात है। इसमें लिखा हुआ है, मैं बढ़कर सुनाता हूं। एक बात तो यह है कि अगर 6 महीने की समय सीमा में बोर्ड बन जायें तो वह कुछ काम कर सकता है। मगर इसके बारे में विधेयक में कुछ नहीं है। यहां का वहां लिख दिया गया है।

दूसरी बात यह है कि कौन इस बोर्ड को और सारे राज्य के बोर्डों को विनियमित करे, इसका भी कोई खुलासा नहीं है। दूसरी बात यह लिखी गई है अतः यह प्रस्ताव है कि जल प्रदूषण निवारण तथा नियंत्रण के लिए विद्यमान बोर्ड को वायु प्रदूषण निवारण, नियंत्रण तथा उपशमन से संबंधित कृत्यों को करने के लिये प्राधिकृत किया जाना चाहिये। यानी इसी बोर्ड को पूरा अधिकार दे दिया जाये, इसका स्कोप बढ़ा दिया जाये, ताकि वायु प्रदूषण को भी रोके।

मैं उपाध्यक्ष महोदय, ज्यादा समय सदन का नहीं लेना चाहता हूं, लेकिन यह जो जापानी एन्साइफ्लिटिस बीमारी चली है, जिसको हम मस्तिष्क ज्वर कहते हैं, यह बिल्कुल वायु प्रदूषण का मामला है। 1871 में जापान में यह बीमारी आई जिसको जापानी ब्रेन वायरस कहते हैं। यह जून के महीने में लखीमपुर, कछार, शिवसागर व आसाम में आई। हजारों लोग आसाम में इससे मर गये। उसके बाद जुलाई में बंगाल में आई और इसके बाद बड़ा तूफान आया और यह बिहार में भी आई। बिहार के लोगों ने कहा कि यह काला ज्वर है। दो हजार से ज्यादा आदमी बिहार में मर गये। उत्तर प्रदेश में 4 अक्तूबर को यह हमारे जिले में आई। वह मच्छर जो काटकाटकर आसाम में पैदा हुए यह जापानी वायरस लेकर हमारे जिले में आये और इससे 1 हजार आदमी मर गये। आज सारे देश में इस वायु प्रदूषण के कारण 5 हजार से अधिक लोग इस इन्साइफ्लिटिस बीमारी से मर गये। अभी हमारी सरकार जापानी वैक्सीन मंगाने वाली है।

चला जहाज, रेडियो बोला, पड़ी जान में जान,

यह है राशन की दूकान।

लेकिन वह अभी आई नहीं।

मैंने 7 नवम्बर को माननीय स्वास्थ्य मंत्री को पत्र लिखा कि दवाई मत मंगाओ बल्कि डी०डी०टी० वगैरा डाली जाये, अगर यह न भी हो तो चूना ही सही सारे बिहार में फैला दिया जाये ।

गन्ने में बीमारी होती है, पाइरीला क्या करते हैं । हैलीकोप्टर से कीटानुनाशक दवाई का छिड़काव करते हैं और इस तरह से वह अपना हिसाब किताब बना लेते हैं । लेकिन यहां दवा वगैरा छिड़की नहीं जाती है, और लोग बराबर मर रहे हैं ।

हमने कहा है कि वायु मंडल दूषित हो गया है पानी दूषित हो गया है, पानी में कुछ दवा डालिये । पानी का अभाव हो गया है । हमारे बिहार, बंगाल, आसाम, उत्तर प्रदेश, पश्चिमी जिलों और पूर्वी जिलों में जबर्दस्त बाढ़ आई और पानी खराब हो गया, प्रदूषण उसमें हो गया, मगर केन्द्रीय सरकार ने अभी तक कुछ नहीं किया और राज्य सरकारों में जो बादशाह बैठे हैं, एक रईस लखनऊ है और एक रईस पटना हैं, उनको कौन पूछने वाला है । हमारे बिहार और उत्तर प्रदेश के मुख्य मंत्री उनको आप सब जानते हैं, आजकल दौरे बहुत कर रहे हैं । उन दौरों में वे करते क्या हैं, खुदा हाफिज । डाक बंगलों में जाते हैं, खाते हैं, सोते हैं और मैं ज्यादा यहां कहना नहीं चाहता, कहने को तो बहुत है, मगर वह सब कहने के लिये हम गलत जगह पर बैठे हैं ।

मैं मंत्री महोदय से कहना चाहता हूं कि वह पूरा अधिकार ले लें । इस विधेयक में वह हमारा या डा० रामजी सिंह का संशोधन चाहे न मानें मगर अपनी तरफ से संशोधन लायें ताकि जल दूषण के साथ वायु प्रदूषण रोकने की भी सारी जिम्मेदारी आपके विभाग की हो । आप मकान के मंत्री हैं, किसी ने कहा कि यह मामला स्वास्थ्य मंत्रालय में जाना चाहिये लेकिन अगर स्वास्थ्य के मंत्री कुछ न करें तो मकान के मंत्री भी कुछ न करें, ऐसा नहीं होना चाहिये । आप ऐसे मकान बनवायें जिसमें न जल प्रदूषण हो सके और न वायु प्रदूषण हो सके । इस कानून को इतना सशक्त बना दिया जाये कि कोई भी अधिकारी इस की अवहेलना न कर सके और फण्ड्ज या धन के अभाव में कोई भी कार्यक्रम न रुके । सब गन्दी बस्तियों में पानी और वायु को प्रदूषण से बचाने के लिए दवायें छिड़की जायें । लेकिन यह तभी होगा, जब इस विधेयक को और शक्तिशाली बनाया जायेगा ।

1974 के विधेयक के बाद आज 1978 में यह संशोधक विधेयक लाया गया है । कहीं ऐसा न हो कि पांच साल के बाद एक और संशोधक विधेयक आ जाये । मंत्री महोदय बतायें कि 1974 में जो कानून पास हुआ था, उसके सम्बन्ध में राज्य सरकारों की क्या उपलब्धियां रही हैं और उन उपलब्धियों को प्राप्त करने में केन्द्रीय सरकार ने उन की कितनी सहायता की है । मेरा ख्याल है कि इस बारे में कुछ भी नहीं हुआ है, और इस का कारण यह बता दिया क्या है कि यह बोर्ड बाद में बना, उसके अध्यक्ष अंशकालक थे, पूर्णकालिक नहीं थे ।

जैसा कि एक माननीय सदस्य ने कहा है, जल और वायु हमको मुफ्त मिलता है, लेकिन उनके प्रदूषण के कारण आज हमारा जीवन खतरे में है । इसकी सारी जिम्मेदारी सरकार की है । हर एक सरकार का यह कर्त्तव्य है कि वह जनता के लिए शुद्ध जल की व्यवस्था करे ।

मैं फिर जोर दे कर कहना चाहता हूं कि मंत्री महोदय कम से कम इस विधेयक को सशक्त बनायें, ताकि जल-प्रदूषण समाप्त हो जाये । इस बारे में राज्य सरकारों को पूरे अधिकार दिये जायें और जल-प्रदूषण तथा वायु-प्रदूषण को रोकने के लिए एक संयुक्त बोर्ड बनाये ।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं ।

DR. KARAN SINGH (Udhampur): Mr. Deputy-Speaker, Sir, the problems of environmental pollution have been receiving great attention througout the world and, in fact, it has now been realised that man's intervention in the delicate balance of nature over the last hundred years has caused a major disharmony. Although science and technology have brought great advantages to mankind, we have had to pay a heavy price for it and it has now been realised increasingly that the delicate eco-system, the fragile eco-system, which surrounds this planet and which makes life possible is gravely endangered as a result of certain environmental disequilibria that have developed at all levels, whether it is ozone layer outside the atmosphere, whether it is air pollution, or whether it is water pollution. The oceans themselves, which were the very source and foundation of life on this plant, have now become junk-pools, cess-pools, for all the pollution and effluents that have been produced and the earth also has become polluted as a result of a number of new scientific developments, particularly fertilizer and so on

There is a common misconception that pollution is only a phenomenon which is visible in the developed nations. It is true that in the developed nations, there is more awareness and there may be a more dramatic manifestation, but in a developing nation like ours also pollution levels

[Dr. Karan Singh]

are extremely high. I have had occasion to go through certain publications and one sees that in areas, in parts of Bombay or in Cochin or Calcutta, the pollution levels are as high, if not higher, than the worst levels in the major cities abroad. Not only that, a point was made and I think that is well taken, that the nutritional standards and health standards in India being generally lower than those in the developed countries, our pollution threshold, as it were, is also lower. In other words, those levels which may be permissible in an affluent society where people and children from birth get good nutrition, those levels may be fatal and detrimental in the case of our own children and population. Therefore, if anything, the problems of pollution are more acute in a nation like ours then in the West and particularly so when we are dealing with water pollution. Seventy to seventy-five percent of the morbidity in this country, of the diseases in this country, flow from water-borne diseases. And, therefore, unless we can do something substantial in the field of clean drinking water, we are never going to improve the health status of our people.

An amendment has been brought to this Water Pollution Act 1974. There are just 3 or 4 points which I would like to make and which I would request the hon. Minister to consider carefully. First, it is absolutely clear from what we have seen in our study of air pollution, that the functioning of the Water Pollution Act of 1947 has been extremely unsatisfactory. This is very clear. There are various reasons. Partly it is because of the Boards not having been set up in time by the State Governments and partly because adequate financial provision has not been made. Unless it has teeth and unless financial powers are there to ensure that its decisions are implemented, these Boards will not be of any use. It may also be partly because, as Mrs. Parvathi Krishnan pointed out, there are part-time-Chairmen. These Boards are looked upon as part-time activity of some officials.

भ्रौर कोई नहीं मिलता है, अच्छा भाई, तुम इसके पार्ट टाइम चेयरमन हो जाम्रो ।

It is not good enough. Pollution can no longer be treated as a part-time undertaking. It is central to the well-being and welfare of this nation. Therefore, the first point I would urge is that the functioning of the Act has been very unsatisfactory. I hope that all the loopholes and lacunae that have been found, have been covered in this Bill.

Secondly, many Members have spoken of the importance of an integrated approach. You take the Mathura Refinery, for example. The effluent will go into the Jamuna, and the air will go into the atmosphere. Will you have one organization looking into the effluent which comes below, and another one for looking into the effluent going above? For that reason, there is an integral link between the Water Pollution Act and the proposed Air Pollution Bill which is at present before a Select Committee. And the Minister himself, in his statement of Objects and Reasons, paragraph 4, has clearly said that there is this link, because it is provided in that draft Bill, that the Boards for water pollution will look into air pollution. An important point for the consideration of the Minister is that our Air Pollution Bill is still under the consideration of the Select Committee. I do not want to anticipate what our findings will be, but it is just possible that the Committee may make certain recommendations which will involve a fresh amendment of this Water Pollution Act. We are going to report by the first week of the next session, if the House grants us the extension that we are going to ask for. Are we going to bring in this amendment to send it to all the States to pass a resolution, and within 3 months once again amend the Water Pollution Act? Although I do not want to stand

in the way of these amendments—which generally seem to be desirable—as these critical Acts are in the last stages of study, will it not be better to wait for a few months, take an integrated view and bring in other necessary amendments? I am aware that the Air Pollution Bill is being based on one Article of the Constitution, and the Water Pollution Act under a adifferent Article of the Constitution. Nonetheless there is an integral link between these two Acts. Will it not be wiser to bring in an integrated legislation, may be two different Bills, in the Budget session of Parliament? The Minister should consider this.

There are two more points. The National Committee on Environmental Planning and Coordination was set up by the Government of India many years ago, under Shri Pitamber Pant. He was a very distinguished scientist. Unfortunately, after his death this National Committee has become virtually defunct. Some system should be built into the very planning process, at the initial stage; and planning should be done, keeping these environmental values in mind. What has become of this National Committee on Environmental Planning and Coordination? Why should this Committee not be given some statutory underpinning rather than be treated as some appendage of Government? This National Committee on Environmental Planning and Coordination involves members of the Planning Commission and the ministries concerned, and the State Governments. It was the apex body. When we went to Stockholm for the World Environmental Conference, at that time we came up with this proposal and then the government formed the committee. Now the committee has become defunct. My submission is that although these Acts may be desirable, unless you have a coordinating committee it will not make any sense whatsoever. Loopholes will remain.

The final point that I should like to make is that unless environmental values are made part of the national consciousness, it will not be enough simply to pass legislation for the purpose. You need to include environmental values in the educational ssytem. We hear a great deal about a new educational policy that this government is going to bring before the nation shortly. One hopes that the environmental values will receive an important place in the new policy. Secondly there should be a campaign of mass public education to educate the common people with regard to dangers of pollution. Pollution is not only of factories; pollution is what you and I, the common man working in all places, throwing garbage in the street, not being worried about cleanliness even in our homes. That is also pollution. Anybody who smokes is adding to the pollution factor in this planet of ours. We passed a Bill when I was the Health Minister to print a health warning on every cigarette. It seems that it has become virtually a dead letter. We are polluting our own lungs; you talk of environmental pollution. What about this wretched lady Nicotine who is around our neck like a guillotine?

So there should be a total approach to this problem. I would, therefore, suggest to the hon. Minister, that if he ed as it is, I do not want to stand in his way, but I must say that it may be wiser to look at this in its totality and to come forward in the budget session with a more comprehensive measure. I hope the hon. Minister will give due consideration to the points I have raised.

श्री श्रोम प्रकाश त्यागी (बहराइच) : उपाध्यक्ष महोदय, यह विधेयक ग्रत्यंत महत्वपूर्ण है ग्रौर मैं इसका समर्थन करता हूं तथा सरकार को धन्यवाद देता हूं कि उसका ध्यान इस ग्रोर ग्राकर्षित हुग्रा है। मैं इस बात को भी स्वीकार करता हूं कि यह जितनी गम्भीर समस्या है उतनी गम्भीरता के साथ इस विधेयक के द्वारा इम समस्या का मुकाबला हो सकेगा—इसमें मुझे सन्देह लगता है । केवल मनुष्य के लिए ही नहीं, प्राणी मात्र के जिन्दा रहने के लिए वायु तथा जल दो ग्रावश्यक वस्तुयें हैं। भोजन तीसरे स्थान पर ग्राता है। भोजन के बिना कुछ दिन ग्रादमी जिन्दा रह सकता

[श्री ओम प्रकाश त्यागी]

है लेकिन हवा और जल के बिना उसका जिन्दा रहना बहुत ही मुश्किल पड़ जायेगा । यदि यह दोनों वस्तुयें दूषित हो गई तो प्राणी मात्र का जिन्दा रहना मुश्किल हो जायेगा । जिस गति के साथ जल और वायु दूषित हो रहे हैं उसको देखते हुए संसार के बड़े बड़े वैज्ञानिकों ने घोषणा की है कि इस शताब्दी के अन्त तक ऐसी स्थिति आ जायेगी जब जल और वायु के दूषण से मानव जाति का जीवन बहुत बड़े खतरे में आ जायेगा। जिस तीव्र गति से जनसंख्या बढ़ रही है और जिस तीव्र गति से औद्योगीकरण हो रहा है उसके कारण प्रदूषण बढ़ रहा है लेकिन उस स्तर पर प्रदूषण को रोकने के लिए हमारा प्रयत्न नहीं चल रहा है ।

मैं विशेष रूप से कहना चाहता हूं कि भारतवर्ष में जल प्रदूषण और वायु प्रदूषण—दोनों की समस्या है लेकिन हमारे यहां जल प्रदूषण की समस्या ज्यादा महत्वपूर्ण है । विदेशों में जहां औद्योगीकरण ज्यादा हो गया है वहां पर समस्या वायु प्रदूषण की है । लेकिन हमारे यहां तो लगभग दो लाख गांव ऐसे हैं, जहां के निवासी नदियों और तालाब का पानी पीते हैं । यदि प्रदूषण ने हमारी नदियों और तालाबों के पानी को खराब कर दिया, तो मैं समझता हूं कि हमारी बड़ी जनसंख्या खतरे में आ जायेगी जिस का हम अनुमान भी नहीं कर सकते ।

मैं मंत्री महोदय से एक बात और कहना चाहूंगा कि इस देश में अधिकांश जनसंख्या इस प्रकार की है कि जो नदियों को भी देवता मान कर चलती है, उन में नहाना और उन का पानी पीना अपने धर्म का अंग मानती है, इसलिये वे सदैव इस पानी के साथ सम्पर्क में रहेंगे । ज्यादा दूर न जाइये, हमारी नाक के नीचे जो यमुना नदी बहती है—उस में बाहर की गन्दगी को तो छोड़ दीजिये, शहरों की जितनी गन्दगी होती है, सब उस मे जाती है । यही स्थिति देश की तमाम नदियों के साथ है । मैं नदी को देवता न मानते हुए भी यह कहना चाहता हूं—वैज्ञानिक दृष्टिकोणसे स्वास्थ्य की दृष्टि से—जब हम यह जानते हैं कि इन नदियों का पानी पीने और नहाने के काम में आता है, तो इन को पवित्र रखना, इन को साफ़ रखना हमारा कर्तव्य बन जाता है । लेकिन अभी तक हम ने ऐसा नहीं किया और अब तो इस प्रदूषण के साथ एक और भी खतरा पैदा हो गया है—आज जितनी फैक्ट्रीज कैमिकल्ज़ की बन रही हैं—उन का गन्दा पानी भी इन में ही फेंका जा रहा

मैं अभी हाल में अमरीका गया था—आप को आश्चर्य होगा—नार्थ अमरीका में एक बहुत बड़ी लेक है, उस के आस-पास बहुत सी फैक्ट्रियां बनी हुई हैं, उन का पानी उस झील में जाता रहा । अमरीका की सरकार ने उस की जांच करवाई, तो उस के पानी में बहुत बड़ा प्रदूषण पाया गया । अब उन फैक्टरी मालिकों को आर्डर दे दिये गये हैं कि आप की फैक्ट्रीज को यहां नहीं चलने दिया जायेगा, आप को यहां से फौरन हटना पड़ेगा । अब वे लोग साउथ-अमरीका में शिफ्ट कर रहे हैं । मेरी उन फैक्ट्रियों के मालिकों से बात हुई और मैंने पूछा कि अब आप लोग क्या कर रहे हैं ? उन्होंने बताया कि हम को पता है कि इतना प्रदूषण वायु में और पानी में हो गया है और हम यह भी जानते थे कि गवर्नमेन्ट किसी भी समय आर्डिनेन्स ला कर यहां फैक्ट्रियों को बन्द कर देगी, इस लिये हम ने ज़मीन ले कर दक्षिण में फैक्ट्रियां बनानी शुरू कर दी थीं । हम अब अपनी फैक्ट्रियों को ऐसी जगह शिफ्ट कर रहे हैं जहां पर वायु और जल प्रदूषण करने में 50 साल लग जायेंगे, तब तक हम वहां पर आराम से अपनी फैक्ट्री को चला सकेंगे । उन्हें इस बात की कोई चिन्ता नहीं है कि यहां तो प्रदूषण कर ही दिया, अब दूसरी जगह भी करने जा रहे हैं । वहां की सरकार अब इस दिशा में विचार कर रही है और इस समस्या का हल सोच रही है ।

अभी एक साइन्टिस्ट ने कहा है—ये जो एटामिक एक्सप्लोज़न्ज़ हो रहे हैं—चाहे वे कितने दूर हो रहे है—लेकिन वायु में उन का प्रभाव हो रहा है, उन के कण वायु में पहुंच रहे हैं और एक जगह से दूसरी जगह पहुंच रहे हैं । जब वर्षा होती है तो वे कण जो बहुत ऊंचाई पर जमा होते हैं, पानी के साथ मिल कर नीचे गिरते हैं और वह पानी जब खेत में जाता है, तो उस से वह प्रदूषण अन्न में भी चला जाता है और यह भविष्य में एक बहुत बड़ा खतरा बनने वाला है । इसलिये मेरा निवेदन है कि इस ओर भी आप का ध्यान जाना चाहिये । इस वायु प्रदूषण के लिये सांइटिस्टों का कहना है कि जिस गति से हमारी स्वास चल रही है उसी गति से हम उस प्रदूषण को बाहर फेंक रहे हैं, उद्योगीकरण के कारण फैक्ट्रीज़ की सारी गन्दगी बाहर आ रही है, मोटर के चलने से गैस निकलती और इन सब से अधिक जो इन को दूर करने के डाक्टर हैं, उन डाक्टरों की ही सफ़ाई हो रही है, मेरा तात्पर्य है कि जंगलों को काटा जा रहा है । आज गन्दगी पैदा करने वालों की संख्या बढ़ रही है—चाहे फैक्ट्रियों के रूप में हो, मनुष्यों के रूप में हो या दूसरे रूपों में हो । ऐसी परिस्थिति में आगे चल कर वायु प्रदूषण कितना बढ़ जायेगा, इसकी कल्पना करना बहुत कठिन है । यह समस्या केवल भारतवर्ष के लिये ही नहीं, अपितु संसार के लिये भी एक बहुत बड़ा खतरा बनी हुई है । हमारी सरकार का ध्यान 1974 में गया और वह भी जल प्रदूषण की तरफ़ गया, वायु प्रदूषण की तरफ़ नहीं गया ।

श्री सिकन्दर बख्त : हम ने ध्यान दिया है ।

श्री ओम प्रकाश त्यागी: आप का ध्यान 1978 में वायु प्रदूषण की ओर गया, 1974 में तो केवल जल प्रदूषण की ओर ध्यान गया था । 17 अप्रैल, 1978 को आप ने वायु के प्रदूषण की ओर ध्यान दिया । मुझे क्षमा कीजिए, आप ने स्टेट्स को आर्डर दे दिया कि इस प्रदूषण को रोकने के लिए वे अपने यहां बोर्डों की स्थापना करें । आप ने केन्द्रीय बोर्ड बना दिया और उस ने राज्य सरकारों को कह दिया कि वे अपने यहां छः महीनों में बोर्ड की स्थापना करें । काफ़ी राज्यों ने अपने यहां बोर्ड बना लिये लेकिन कहीं पर वे बने

ही नहीं । कहीं पर छः महीने के अन्दर बोर्ड बन गये और कहीं छः महीने के बाद बने । जहां पर प्रदूषण ज्यादा है, वहां पर बने ही नहीं अभी तक । मैं समझता हूं कि अगर आपने ने खतरे को अनुभव किया होता, तो आप का आर्डर होना चाहिए था कि इन बोर्डों की स्थापना होनी ही चाहिए । आप ने इस को गंभीरता को अनुभव नहीं किया और उस के दो, तीन कारण मैं बता देना चाहता हूं । प्रदूषण को दूर करने के लिए जो बोर्ड बने, उस के चैयरमैन का सवाल आ रहा है कि वह पूर्णकालिक हो या अंशकालिक, व्होल-टाइमर हो या पार्ट-टाइमर । मेरे ख्याल में आप पार्ट-टाइमर एलाऊ कर रहे हैं और पार्ट-टाइमर हो नहीं सकता । एक और चीज है कि प्रदूषण को रोकने का जो कार्य होगा, उस पर जो खर्च बोर्ड के ऊपर आएगा, वह राज्य सरकार करेगी, वह खर्च राज्य सरकारों को देना होगा । मैं मंत्री महोदय से कहना चाहता हूं कि मंत्री महोदय सच सच बता दें ।

श्री सिकन्दर बख्त : मैं यकीन दिलाता हूं कि सच बताऊंगा और ईश्वर को हाजिर-नाजिर जान कर सच बताऊंगा ।

श्री ओम प्रकाश त्यागी : मैं पूछना चाहता हूं कि प्रान्तों के बोर्डों के पास जल और वायु के प्रदूषण को रोक सकने के लिए क्या पर्याप्त साधन हैं और क्या उन के पास इतना ज्ञान होगा कि वे इस को कर सकें । इसलिए मेरा कहना यह है कि आप इन को अपने अन्तर्गत लीजिए और इन को आर्थिक सहायता सेन्ट्रल गवर्नमेंट की ओर से जानी चाहिए । मेरा सुझाव यह है कि भारत सरकार को इस खतरे को अनुभव करना चाहिए और वर्तमान अधिनियम के अनुसार जो यह प्रावधान है कि राज्य सरकारें इस काम को करेंगी, उस के साथ साथ केन्द्र को भी वहां पर सहायता देनी चाहिए ताकि आप का नियंत्रण उन पर सीधा हो सके और राष्ट्रीय स्तर पर इस समस्या का मुकाबला आप करें । केन्द्रों पर ही इस काम को मत छोड़िये क्योंकि अगर आप ने केन्द्रों पर इस को छोड़ दिया, तो काम ठीक से नहीं हो सकेगा । मैं ऐसी बहुत सी चीजों को जानता हूं कि जिन को आप ने केन्द्रों पर छोड़ दिया और सही काम नहीं हुआ । यहां से भी आप सहायता दीजिए और राज्यों की सहायता भी लीजिए लेकिन इन राज्य बोर्डों को आप अपने नियंत्रण में लें ।

अन्त में मैं यह पूछना चाहता हूं कि आप ने बोर्ड बना दिये हैं लेकिन जल प्रदूषण और वायु प्रदूषण, इन प्रदूषणों को, पोल्यूशन्स को कैसे दूर किया जाए, इस के सम्बन्ध में क्या सुझाव आए हैं, यह आप बताएं । आपके पास नो हाऊ क्या है, नालिज क्या है, उसके बारे में जानकारी इन बोर्डों तक जानी चाहिए ।

15 hrs.

आपके जो कार्यकर्ता हैं जो मलेरिया उन्मूलन कार्यक्रम में लगे हैं जिनका काम दवा छिड़क कर मच्छर मारने का है, उसी को वे नहीं कर पाते हैं और इस तरह से मलेरिया काबू में नहीं आ रहा है । मुझे क्षमा कीजिए कि जो दवा देश में इस कार्य के लिए जाती है वह छिड़की नहीं जाती है । एमर्जेंसी के टाइम पर तो यह आपका पूरा डिपार्टमेंट नसबंदी के कार्यक्रम में लगा हुआ था । मैं यह नहीं कहता कि यह काम नहीं होना चाहिए लेकिन जो यह मलेरिया का खतरा है, बजाय उसको दूर करने के एक दूसरी प्राब्लम को हल करने में लग जाना यह कहां तक उचित है । आपका मलेरिया डिपार्टमेंट मलेरिया को काबू नहीं कर पाया है । इसलिए मेरा कहना यह है कि आप अगर यह सोचते हैं कि आप राज्य बोर्डों को केवल आर्डर दे कर वाटर पोल्युशन और एयर पोल्युशन के खतरे को दूर करा देंगे तो आपका यह सोचना ठीक नहीं है । मुझे तो ऐसा लग रहा है कि इस तरह तो आप खतरे को आमंत्रित कर रहे हैं ।

मैं इस बात का समर्थन करता हूं कि इस सम्बन्ध में हमें विदेशों की जानकारी से भी लाभ उठाना चाहिए। उन्होंने समुद्र के पोल्युशन को, वायु के पोल्युशन को और दूसरी चीजों के पोल्युशन को किस तरह से दूर करने की चेष्टा की है, उस सब की वैज्ञानिक जानकारी हमें अपने वैज्ञानिकों को करानी चाहिए । वहां की वैज्ञानिक जानकारी के आधार पर वे अपने देश में और अधिक खोज कर इस खतरे का मुकाबला करने में सक्षम हो सकेंगे ।

उपाध्यक्ष महोदय, मेरा कहना यह भी है कि जहां हम इस सम्बन्ध में क्युरेटिव मेथड्स अपनाएं वहां हमें प्रिवेन्टिव मेथड्स भी अपनाने चाहिएं ताकि यह प्रदूषण पैदा ही न हो, इस के लिए इस बात को आवश्यकता है कि हम देश के प्रत्येक नागरिक को यह जानकारी करा दें कि इस प्रकार से हवा के और जल के प्रदूषण से हमारे जीवन को खतरा पैदा हो रहा है । स्कूल-कालिजों में इस चीज को शिक्षा का अंग बनाया जाना चाहिए । आपके पास दो बड़े साधन हैं जिनके द्वारा भी आप जनता को बता सकते हैं । आप आकाशवाणी और सिनेमा के द्वारा इस का प्रचार कीजिए और जनता को इस सम्बन्ध में आगाह कीजिए ।

अन्त में मैं एक बात कह कर समाप्त करूंगा । आपके सभी मंत्रालयों और विभागों में--चाहे स्वास्थ्य मंत्रालय हो, उद्योग मंत्रालय हो--कोआरडिनेशन होना चाहिए । इस खतरे का मुकाबला करने के लिए यह कोआरडिनेशन बहुत जरूरी है । जब आप लायसेंस देते हैं तो आपको यह देखना चाहिए कि कारखाने या फैक्ट्रीज काफी संख्या में एक ही स्थान पर सीमित न हो जाएं । उनको इस प्रकार से लायसेंस दीजिए कि वे दूर दूर तक फैलें ताकि एक ही जगह पर वातावरण दूषित न हो, एक ही जगह पर पोल्युशन न फैले ।

*SHRI A. ASOKARAJ (Perambalur): Hon. Mr. Deputy-Speaker, Sir, while welcoming the Water (Prevention and Control of Pollution) Amendment Bill, on behalf of my party, the All India Anna D.M.K., I would like to express my views.

*The original speech was delivered in Tamil.

[Shri A. Asokaraj]

Water is in the State sphere of activities, the Water Boards are to be constituted by the State Governments, their legality are also to be established by the Governments of the States, the Chairmen of these Water Boards are to be nominated by the State Governments and as there are certain bottlenecks in the actual working, through this Bill the Centre wants to remove such bottlenecks so that water pollution is minimised if not completely eliminated. As the Government of India seeks to have better implementation of the legal provisions of the parent Act through this amending legislation, I have no hesitation in extending my support to this Bill.

It is relevant to refer to certain basic issues here. Sir, agriculture is the backbone of our people and water is life-breath of agriculture. This life-breath of water is being denied by one State to the other even when there is surplus water available in that State from where such a river starts. I am referring to Cauvery waters. The hon. Minister is aware of so many inter-State river water disputes. If the Central Government is not able to resolve such inter-State river water disputes, I wonder how this Central legislation is going to help in the matter of curbing growing water pollution.

Janata Government swears by rural upliftment and its commitment to rural self-sufficiency. It is common knowledge that in more than 80 per cent of the rural area there is no pure drinking water available for the villagers. Even the available water in rural areas is polluted gravely because of lack of other civic amenities. The picture is no different in metropolitan and urban centres. In Banaras, the Ganga is swelled by all the drainage water and in great religious fervour people from all over the country dip themselves in drainage water. I am not rid**uling but I am only saying the existing state of affairs. In Rishikesh, the industrial effluent from BHEL is injected into Ganga. The effluents from the Oil Refineries in Bombay pollute the Arabian sea and the marine wealth is destroyed. The livelihood of common people is thus denied. In Tamil Nadu, the effluent from Seshasayee Paper Mills flowing into Cauvery has endangered not only crops but also the health of the agriculturists. The Government of India must assist the State Government through research and monetary assistance to arrest this grave danger to human habitation.

I would like to venture that this Bill would have had a better impact if the Government had first nationalised all the perennial rivers in the country and then introduced this Bill. When we are not able to amicably settle river-water disputes, how are we going to come to an agreement about the hazards of pollution of river waters in different parts of the country. I would suggest that the Government of India should ponder over the question of nationalisation of perennial rivers in the country in the interest of better utilisation of available water wealth.

Dr. Karan Singh pointed out the ill-effect of smoking and how it pollutes the atmosphere. Air pollution leads to chronic diseases like T.B., Asthma, Bronchitis, low-bread pressure and even diseases like cholera, malaria etc. In this background, environmental health assumes serious significance. Our rivers should be saved from the mixing of chemical substances. Our hon. Minister would have witnessed, while travelling in the train or in the bus, that on the banks of rivers and also on the banks of open drains many people live in their hutments. We are talking about insanitation in urban cetres. We have not done anything to remove insanitation in rural areas where people are living in filth and mire. We should bear in mind that the rural people are also our voters.

and we should do something for their hygienic living.

Out of 460 districts only 130 districts have pure drinking water facility and that too only partially. Similarly, only in 80 districts there is underground drainage system and here also all the 80 districts have not been covered in full. All of us must have seen how the villagers take water for drinking purposes from the same pond in which their cattle is also washed. During rainy season our entire country becomes a cess-pool of slush and mire in which the people along with their cattle wallow. Even after 30 years of independence we have not succeeded in giving pure drinking water to the people of the country. Even today the people for a pot of water walk miles and miles. We call ourselves the servants of the people If we cannot provide them with the basic amenity like pure drinking water, when we go to them next for their votes, they will confront us with the question as to what we have done for them.

Before I conclude, I would say that pollution is the source of all diseases in the country. It is not that we should legislate just for the heck of having a law. The law should be implemented by the States and whatever funds are required for implmnting the legal provisions the Central Government should be munificent and magnanimous in extending such financial assistance to the States.

With these words I thank you for giving me an opportunity to say a few words.

श्री राममूर्ति (बरेली) : उपाध्यक्ष महोदय, यह बड़ी खुशी की बात है कि पिछली गवर्नमेंट का ध्यान वाटर पोल्यूशन और इसके जरिये जो खराबियां होती हैं, उसकी तरफ गया और उससे ज्यादा बड़ी खुशी की बात है कि हमारी मौजूदा गवर्नमेंट का ध्यान भी इस तरफ गया है और जोरों से गया है। इतना ही नहीं बल्कि एक कदम और भी आगे बढ़ाया गया है कि जो वायु प्रदूषण होता है, हवा के जरिये जो खराबी होती है, इन्सानों की सेहत, पशु-पक्षी और वैजीटेशन पर जो असर होता है, उसकी तरफ भी ध्यान गया है। हमारे साथियों के द्वारा यह ठीक कहा गया है कि इस मसले को इन्टैग्रेटेड-वे में लेना चाहिये।

मैं तो यहां तक कहूंगा कि इन दोनों चीजों के साथ साथ इसमें नौयज़ (शोर) का भी मामला जोड़ देना चाहिये क्योंकि बहुत ज्यादा शोर-शराबे से भी लोगों के दिमाग पर असर पड़ता है। अगर आप किसी स्टील फैक्टरी में जायें और वहां का काम देखें तो इतना शोर वहां होता है कि मालूम पड़ता है कि कान के पर्दे फट जायेंगे। साथ ही साथ किसी ऐसे मिल में चले जाइये जहां कैमिकल्स से पत्थर का पाउडर बनाया जाता है तो वहां भी इतना शोर होता है कि मालूम पड़ता है कि कान के पर्दे फट जायेंगे।

यह भी कोशिश की गई है कि इस तरह के आले निकाले जांये जिनका प्रयोग फैक्ट्री में जाते समय किया जा सके और शोर-शराबा मालूम न पड़े लेकिन लेबरर्स वगैरा इस चीज को इस्तेमाल नही करना चाहते हैं।

किसी टैक्सटाइल इंडस्ट्री में चले जाइये तो जो रूई का ज़र्रा धुनने से उड़ता है वह नाक में जाता है, लेकिन वहां लोग मास्क लगाने से बचते हैं। यह जानते हुए भी कि उससे नुक्सान होता है वह उन चीजों का प्रयोग नहीं करते। इन्टैग्रेटेड व्यू लेने से सबसे बड़ी बात यह होगी कि लोगों का ज्यादा से ज्यादा इन्वाल्मैंट इसमें होगा। जब तक लोगों के दिमाग में यह नहीं भरा जायेगा कि कितना इससे नुकसान होता है वायु दूषण से, खराब पानी से, शोर-शराबे से, तब तक हम जिस लक्ष्य को प्राप्त करना चाहते हैं, वह प्राप्त नहीं कर पायेंगे।

हमारे जितने भी स्कूल और कालेजेस हैं, उनका करीकुलम ऐसा होना चाहिये, बच्चों को शुरु से बताना चाहिये कि क्या क्या खराबियां इनसे होती हैं, तब उनके दिमाग पर असर पड़ेगा। हमारे जो मैडिकल और हैल्थ डिपार्टमेंट हैं, जैसे रेडियो, टैलीवीजन है इन पर इस तरह के प्रोग्राम रोजाना ज्यादा से ज्यादा ब्राडकास्ट होने चाहियें और वह किसी न किसी कहानी के रूप में होने चाहियें और नये ढंग से पेश किये जाने चाहियें। किसी चीज को रोज रोज पढ़ देने से काम नहीं चलेगा, बल्कि दिलचस्प प्रोग्रामों के रूप में उनको रखना चाहिये। आज कल रेडियो हर शहर और हर गांव में पहुंच चुके हैं और लोग इनको सुनने लग गये हैं। इसके द्वारा ज्यादा से ज्यादा लोग इस मसले को जान सकते हैं, इन खराबियों को जान सकते हैं कि इनसे क्या नुकसान होता है, और हमारे जानवरों और वैजीटैशन को कितना नुकसान होता है। जब लोगों का इसमें इन्वाल्वमैंट होगा, लोग जानेंगे, लोग समझेंगे तो बड़ी कामयाबी के साथ हम लक्ष्य को प्राप्त कर सकते हैं।

देखिये, 1974 में वाटर पाल्यूशन का बिल यहां आया, बिल तो बन गया, लेकिन उस पर ठीक अमल नहीं हो सका। एक आध स्टेट ने जरूर इस तरफ ध्यान दिया। जैसे कर्नाटक स्टेट है, वहां मैंने देखा, बंगलौर में उन लोगों ने उसमें खासी दिलचस्पी

[श्री राममूर्ति]

और दिलचस्पी के साथ उस स्कीम को चलाया और कोशिश की कि वाटर पोल्यूशन कम से कम हो। इसके साथ ही साथ टाटा इंस्टीट्यूट साइंस का बंगलौर में है, उनकी स्टडीज बहुत अच्छी हैं। हमें कोई जरूरत नहीं है कि हम अपने आदमियों को यूरोप और अमेरिका इन चीजों की जानकारी के लिये भेजें, यहां काफी जानकारी हासिल कर ली गई है, उसी से काफी लोग ट्रेनिंग में आ सकते हैं। बड़ी खुशी की बात है कि गवर्नमेंट ने, खास तौर से मंत्री जी ने इसमें दिलचस्पी ली, मेरा निवेदन है कि हमारे प्रदेशों के जितने भी चीफ मिनिस्टर्स हैं, उनकी वह जरूर कान्फरेंस बुलायें। मंत्री महोदय उन्हें यह बतायें कि उनके ढीलेपन से जनता की कितना नुक्सान होता है।

दिल्ली में एक बड़ा सा बिजली का कारखाना लगा हुआ है। मैं यह देख कर हैरत में रह गया कि सिर्फ उसकी गर्द 500 क्विंटल होती है, जो हवा में छोड़ी जाती है। उसके आस-पास की बस्तियों में वह गर्द बिस्तरों, कपड़ों और खाने वगैरह पर छा जाती है। जब इस बारे में बहुत शोर-शराबा मचा, तो यह खयाल किया गया कि उस गर्द की रोक-थाम के लिए कोई मशीनरी लगाई जाये। उस मशीनरी के द्वारा अब उस गर्द को घटा कर 50 क्विंटल कर दिया गया है। लेकिन यह 50 क्विंटल गर्द भी कुछ कम नहीं है; उससे पास-पड़ोस की बस्तियों के लोगों की जिन्दगी बेजार हो गई है।

आप किसी सीमेंट फैक्ट्री को जा कर देखिये। उससे पचासों क्विंटल धुआं और गर्द निकलती है। मालूम पड़ता है कि बादल छाये हुए हैं। वह धुआं और गर्द इन्सानों, पशु-पक्षियों और वैजीटेशन को नुकसान पहुंचाते हैं। शकर के कारखाने के पास चले जाइये। वहां इतनी गन्दगी व बदबू होती है, कि वहां पर खड़ा होना मुश्किल होता है। इसी तरह से कैमिकल फैक्टरियों में से खतरनाक एफ्लुएन्ट्स नदियों के पानी में डाले जाते हैं। उन फैक्टरियों के मालिकों के दिलों में कोई दर्द नहीं है कि उन एफ्लुएन्ट्स को साफ कर के दरियाओं में डाला जाये। जैसा कि एक माननीय सदस्य ने कहा है, गंगा जैसी पवित्र नदी में कानपुर में इतनी ग़लीज चीजें डाली जाती हैं कि उसका पानी बिल्कुल दूषित हो गया है। जिस नदी का जल रखने से जिन्दगी भर खराब नहीं होता है, उसकी यह हालत कर दी गई है।

यहां अमरीका का जिक्र किया गया है। मैंने अमरीका में देखा है कि वहां के दरिया तो गन्दे नाले बन चुके हैं। अमरीका में कोई आदमी दरिया का पानी नहीं पी सकता है। हमारे यहां दरियाओं को पवित्र मानते हैं और उसका जल पीते हैं। दिल्ली, कलकत्ता, बम्बई, अहमदाबाद और कानपुर जैसे बड़े बड़े शहर दिन ब दिन बढ़ते जा रहे हैं पर उन की आबादी पर कोई कंटोल नहीं है। इन शहरों में कारखानों की वजह से वायु और पानी का जिस तरह से दूषण हो रहा है, उससे कोई इन्सान जिन्दा नहीं रह सकेगा, हजारों बीमारियों पैदा हो जायंगी। कारखानेदार करोड़ों रुपये पैदा करते हैं, लेकिन उन के दिलों में यह दर्द पैदा नहीं होता कि कुछ रुपया खर्च कर के वहां के कारखानों से निकलने वाले गन्दे पानी, गन्दी हवा और बड़ी तेज आवाज के पैदा होने वाली खराबियों को रोका जा सके।

अगर इस मामले में ज्यादा से ज्यादा लोगों का इनावल्वमेंट हो, तो हमारी बहुत सी दिक्कतें दूर हो सकती हैं। मंत्री महोदय ने यह बड़ा अच्छा कदम उठाया है कि वह वाटर पालूशन के साथ साथ एयर पालूशन भी इस विधेयक में ले आये हैं। आगे चल कर शोर भी इस में शामिल किया जाना चाहिए और इस के लिए एक इनटेग्रेटिड बिल पेश किया जाना चाहिए, जिसके जरिये से हम यहां की हालत को और ज्यादा बिगड़ने से रोक सकें।

अभी हिन्दुस्तान में 80, 85 फ़ीसदी आदमी ग्रामीण क्षेत्रों में रहते है, जहां अभी वायु-दूषण नहीं है और पानी भी अभी खराब नहीं हुआ है। छोटी छोटी बस्तियों में पानी खराब भी हुआ तो सूरज की धूप से ऐवेपोरेट हो जाता है। लेकिन बड़े बड़े शहरों का सारा कूड़ा-कबाड़ और ड्रेनेज सिस्टम के जरिये से लाखों लोगों का टट्टी-पाखाना दरियाओं में बहाया जाता है। अगर यह सिलसिला जारी रहा, तो किसी इन्सान की सेहत अच्छी नहीं रह सकेगी और हजारों किस्म की बीमारियां पैदा हो जायेंगी, जिन का इलाज ढूंढ़ना मुश्किल होगा। इस लिए जरूरत इस बात की है कि हम एक इनटेग्रेटिड वे में कदम उठायें, ताकि हम भविष्य में पैदा होने वाली खराबियों को रोकने में सफल हों। हमें तालीम के के जरिये लोगों में यह जाग्रति पैदा करनी चाहिए ताकि जन साधारण इस ममले में दिलचस्पी लें सरकार को भी मजबूती के साथ कदम उठाना चाहिए, ताकि जो लोग करोड़ों रुपये पैदा करते हैं, वे अपने कारखानों से निकले हुए खराब पानी और हवा को ठीक करने के लिए अपनी आमदनी का कुछ हिस्सा इस ओर भी खर्च करें।

मैं इस बिल का बहुत स्वागत करता हूं और उम्मीद करता हूं कि आगे चल कर कोई इनटेग्रेटिड बिल पेश किया जायेगा।

SHRI VIJAYKUMAR N. PATIL (Dhulia): Mr. Deputy-Speaker, Sir, while supporting the amendment Bill, I would like to focus the attention of the Government on some important points.

I have come across some foreign tourists who while travelling in the railways drink Limca. When I asked, "Why are you drinking Limca? Why don't you drink water?", the reply was, "We fear diarrhoea and dysentry." Even at railway stations, if a foreign tourist thinks that water of

the railway station tap is not fit for drinking, what about water at other places? This is an image which the problem of water pollution is creating. So, this problem has to be tackled on a war-footing.

In the world we find that there are some countries where the drinking of water is not required in a large quantity because in cold countries the people drink beer and they drink very little of water and that too in other forms. But in India where we have to take water in its plain form, we have to see to it that clean water without any germs is supplied to people.

The water pollution of the rivers has been there since ages. But because of the laws of nature, the dirt used to precipitate after four or five miles of water flow. But now because of the construction of dams, because of the control of river water flow, the addition of dirt is more than what the capacity of the river water can precipitate. So, the water pollution is on the increase.

The same is the case with the ponds which around the cities. We see in Mathura and in other cities that there are stagnant water ponds where the gutters are let open, the people come and wash their mouth, wash everything, the animals drink there and all the water gets polluted. These are the problems which are to be dealt with in a proper manner

Then, we see that right in Delhi, the sewage material near Hazrat Nizamuddin has come in the heart of Delhi. Here, the Municipal Corporation and the authorities concerned have to be asked to shift this sewage material to far off places. We have to take these measures on a very large scale. Only half-hearted measures will not do.

The same is the case with the colonies of milkmen and dairy owners in big cities like Bombay. Recently, there was an occurrence of jaundice in Bombay and many fatal cases were reported. That was all because of water pollution. Water pollution could not be controlled in a proper manner. It happens because of the water pipes crossing the gutters. When they get rusted and when the water permeated through the joints of the pipes, the germs get into water. When we punish a man for food adulteration or milk adulteration and impose a fine to the tune of a thousand rupees, why can't we punish a sanitary inspector of the Municipality who is responsible for this water pollution? We should have something like that in the enactment. There should be some penal measures taken against the persons who are found responsible for the water pollution. It is not the problem of only industrial waste or effluents. It is also the problem of water pollution through calamities also.

Coming to air pollution, we see that day by day it is increasing in a geometrical proportion. In big cities, like, Bombay and Calcutta, where the industrial complexes are on the increase, the problem is becoming more acute. The time will come when the headquarters of the States will have to be shifted from such indutrial cities to other places. At present, this Board which has been established in Maharashtra and some other States as per the law of 1975 is not very competent: this has been pointed out by so many Members so there should be some Central enactment and there should be some Central financing agency which can cope with the problem.

Again, simultaneously, research is required. So I would suggest that there should be a national level laboratory for research on water and air pollution, which should be financed.

Lastly, as my friend Shri.......... Tyagi has said, prevention is better than cure. We should plan for twenty years hence because this problem is not a problem which is of a fluctuating nature. The problem is on the

[Shri Vijay Kumar N. Patil]

increase and it will go on increasing. So we will have to plan right now and think of the finances right now and, also, to which Ministry the handling of the situation should be entrusted should be thought of.

While on this aspect, I would say that water and air pollution is the main cause of epidemics. A man gets a disease either through contact, through air. A man can avoid con-through hair. A man can avoid contact—that is, body contact—and he can avoid food also. For instance, if a doctor tells a diabetes patient that sugar should not be taken, he will stop taking sugar. But how can he stop drinking water and inhaling air? So, it is the responsibility of the Government to see that he is provided and as much clean air as possible and as much clean water as possible. So, there should be a lot of financing in this regard because this is the main health problem and if this is controlled, most of the diseases—I would say, about 60 per cent to 70 per cent of the diseases—will be brought under control. They may not be completely eliminated, but they will be brought under control and thus expenditure will also be brought under control. So, this should be entrusted to the Ministry of Health. This enactment and these concrete measures on a large scale should be envisaged by the Central Government itself instead of leaving this task to the State Governments and doing only advisory work.

With these words I support the Bill and I would request the Minister to consider some of the suggestions made by me.

MR. DEPUTY SPEAKER: Prof. Mavalankar.

We have already spent 45 minutes more than the allotted time.

AN HON. MEMBER: The time may be extended.

MR. DEPUTY-SPEAKER: I have already extended it by 45 minutes. That is what I am trying to tell you. So new speakers cannot be taken.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, the House has accepted the twin challenge of environmental pollution and of quality of life. That is why we have come forward with this legislation and are discussing the matter I am glad the problems of health hazards and disequilibrium of all sorts have been well appreciated and we are now trying to tackle them effectively and concretely in terms of legislative measures and also in terms of educational advancement and creating public opinion. All that is granted, but I must be quite frank. I also felt, while listening to some of the speeches, that it would have been better if enlightened public opinion and education had also been generated in the House itself so that we would have been better off and we would have been able to understand the problems from a slightly more informed angle. I am not saying, however, that whatever was said was not well worth saying. The problem is really global and the challenge is also global. We all know how the U.N. Conference at Stockholm tackled the issue in June, 1978, and we also know how it had actually passed 109 recommendations in regard to environmental problems and the 'Action Plan' that followed which was complemented by a 'Declaration on Human Environment' setting down 26 principles etc. etc. All this is known. But my point is, why should this Government not consider this matter more seriously and more earnestly and, as has been pointed out by Shrimati Parvati Krishnan and Dr. Karan Singh, from a totality point of view and not in terms of compartments? I am saying with agony in my heart that I get an impression that, instead of looking earnestly at the basic problems facing this country, the Janata Government's in fighting, their problems of leadership, of disunity and all the rest of it

are making them go away from the challenging basic problems which should be dealt with in time. I am not sure whether the Janata Government is looking at the problem from the point of view of proper development and intensification of the scientific outlook and scientific action necessary for tackling these problems. In the earlier period of India, beginning from Pandit Jawaharlal Nehru, a certain scientific temper and a certain outlook of modernity had grown in this country, and it seems to me that we are now going backward from those attitudes. That is probably because they are not free from the other kind of troubles—Party troubles—and they are leaving the matter to bureaucrats. The time has come when I should say this frankly and fully in this House. How long will you tolerate this kind of non-performance of the Government? We want performance of the Government, and performance of the Government is wanting. I must come out and say this plainly: please forget and damn all your differences and look at the problems of the country and face them; develop the scientific attitude and scientific action; a certain scientific-oriented action-programme is needed. I will tell you why. Please look at this Amendment. I have no time to go into details. The Minister has brought forward this Amendment Bill. He is saying that whatever unworkable was put in the previous Bill is being removed. So far so good. But that shows incidentally an important point that we must not legislate in a manner in which we put the details of administrative matters into the law itself, because if we put in too many details in the law, the details become obsolete and out-of-date and you have to amend the law itself. Take, for example, this provision of 'six months'. Should you have put in this here? He might say that it was not he who was responsible for this; it was the previous Government which was responsible for this. What I say is this. From now onwards, not only Government, but we all in Parliament must see to it that we do not put into the legislative measures things which can be left to administrative rules and regulations so that we may only go by the major things. Otherwise, if you put in too many details, you will have to come every time before Parliament with an amendment as he has done in this case.

Now, Sir, I do not approve at all of this business of part-time. Is this a matter of part-time activity? Why are you having a part-time Chairman on Water Pollution Control Board? You should really be very strong on this point. This is not a part-time affair; this a whole-time affair.

What is more important to remember is that this problem of pollution, water-pollution in particular, is not restricted only to city areas, but it affects the rural areas also; because of the twin-problem of urbanisation and industrialisation, you have got garbage, industrial waste and refuse; these things create the problem of water-pollution, and these waters create further water-pollution, the rain water brings those bad waters together, and people drink all this water in the cities and in the towns and villages—from rivers, nullahs and so on.

Therefore, this is a very serious matter requiring full-time attention, requiring a lot of resources, requiring a scientific attitude, requiring problems of research. As Mrs. Parvathi Krishnan has pointed out, State like Maharashtra have gone ahead in this. Why not go in that direction more quickly and have certain institutional patterns which will give us proper research on these matters? You must come out of this bureaucdtic framework, and you must leave it to scientists and to the imaginative policies of the Government—educating the people, cultivation of public opinion, etc. A certain amount of urgency is required—in terms of the time factor. And if you do not do it, then the problem of water pollution will be very difficult to tackle.

[Prof. P. G. Mavalankar]

As Dr. Karan Singh pointed out, the matter concerns what he beautifully called 'environmental values'. I like that particular phrase—'environmental values'. It is not merely a question of pollution of atmosphere. Removing pollution is only the negative aspect. Having an established order of values in terms of quality of life, cleanliness, certain minimum basic norms and standards of life and of good health, a certain assurance of maintenance of equilibrium, is necessary. For that, I want to conclude by saying, apart from education and public opinion which have been rightly stressed by Mrs. Parvathi Krishnan first and later by Dr. Karan Singh, what is wanted is political will and municipal will: political will at the national level, at the Parliamentary level, at the state level; and municipal will at the local level, at the level of Municipalities, Corporations, Talukas, Panchayats, etc. and some co-ordination between the two. If that is there, then I am quite sure that the Minister will be the first man to agree that not a piecemeal but an integrated, well-thought out, a comprehensive and imaginative thing in time is what is required. And I hope he will come forward with that legislation as early as possible.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) : I am extremely thankful to the hon. Members for having taken such a keen interest in the subject of control and prevention of air pollution and water pollution. I am also grateful to them for having re-emphasized all the facts of which, of course, I had the pleasure of hearing earlier also on two occasions, once when the Cess Bill was presented and at the other time when the Air Pollution Bill was presented.

I fully appreciate and share the anxiety of the hon. Members that there should be quick and effective steps adopted to check all sorts of pollution which are putting into serious jeopardy all values of mankind. I am thankful to the members for having supported the Bill which has been presented.

There are two points which are rather quite important. One is about an integrated approach and a comprehensive Bill. I think it has been my misfortune that my expression on this subject of an integrated approach must have been very much wanting. It was on a number of occasions that the government has agreed with the philosophy of an integrated approach wherever the question of pollution is concerned. But the hon. Members seem to have ignored the fact that there are constitutional constraints on account of which we cannot do it. It was an Act of the previous Government enacted in 1974 which we have got in this case. That Act was enacted on behalf of the State Governments under Art 252 of the Constitution. The Air Pollution Bill which is, of course, before a Joint Committee of Parliament, has been presented on the basis of what transpired in the international conference of the United Nations held in 1972 at Stockholm and this Bill was presented directly by the Central Government under Art. 253. Now, it is not possible for us to integrate these two pieces of legislation because they have been derived from entirely separate situations. But we have conceded the point that there should be an integrated and comprehensive approach to the question of pollution. Therefore, We are making an attempt to see that one single agency may be given the authority derived from different and separate law so that it might itself deal with the question of pollution. That is one way of making an integrated approach.

I will beg you leave to repeat what I have said, in Hindustani also merely for the sake of repeating and re-emphasizing the point.

मैं दोहराना चाहूंगा, वक्त तो लगेगा, कि मेरी बदकिस्मती है कि मेरे इब्तदा के बयानों में इस कदर सफाई, इस कदर ज़ोर नहीं था कि आनरेबिल मेम्बर इस चीज को महसूस कर सकते कि

गवर्नमेंट इस चीज से इत्तिफाक करती है कि पोल्यूशन के मामले में एक इनटेगरेटेड एप्रोच होनी चाहिए लेकिन गवर्नमेंट बेदस्तो-पा है क्योंकि 1974 का हमको पानी का ऐक्ट मिला है। वह स्टेट्स के हक में, स्टेट्स के खिलाफ पर सेन्टल गवर्नमेंट को लेजिसलेट करना पड़ा और आर्टीकिल 252 आफ दि कांस्टीट्यूशन के मातहत करना पड़ा और एअर पोल्यूशन बिल जो पेश किया गया है, जो ज्वान्ट कमेटी के जेरे-गौर है, वह आर्टीकिल 253 के मातहत है। और वह इस ढंग से किया गया। स्टाकहाम में ह्युमैन एन्वायरमेंट पर यू० एन० कान्फ्रेंस में हम लोगों ने पार्टिसिपेट किया था। उसकी वजह से हम इस इश्यु पर सेन्ट्रल लेजिस्लेशन कर रहे हैं।

अब इन दोनों को एक जगह पर लाना मुमकिन नहीं है। कनूनी तौर पर वैधानिक मजबूरी है जिसको दूर करना हमारे बस का नहीं है। गवर्नमेंट ने इस उसूल, इस फलसफे से इत्तिफाक करने से इंकार नहीं किया है बल्कि यह एक कानूनी मजबूरी है जो कि मुझे लगता है कि मैं आनरेबल मेम्बर को नहीं बता सकूंगा।

The second thing that I wanted to say was this. Although the debates have been very fruitful and beneficial—I must say that in a number of places, there had been some disgressions with which my Ministry is not concerned at all. There were a couple of disgressions which, of course, did not concern the department dealing with Air, water pollution, at all. If they concerned to me, I would definitely like to enlighten this House on those subjects.

It would be futile for me to dilate on points which, in fact, may not directly be concerned with my ministry. You may of course say for argument's sake that after all, Government is one. After all, all of us are the wings of the samething. This a subject which we are dealing in its specific aspect. Therefore, it is unwise to go about digressing the subjects of other ministries.

The second factor which one of the hon. Members suggested was that there should be a dispersal of industries. They also mentioned that the Industries Minister had insisted that the establishment of industries should now be taken to the smaller towns. Practically, on the same line, it has been decided by the Works and Housing Ministry also to develop smaller towns. We shall develop smaller towns with total infrastructure to be provided which includes the establishment of industries as well for the sake of providing employment opportunities. We have also to provide countermagnets, the magnets, which attract people to bigger cities. These countermagnets have to be provided for in smaller towns. These will not solve the problem of pollution. It will certainy diffuse it to some extent. That is one part. Then, my hon. friend from Tamilnadu, while, speaking about drinking water supply, was mentioning some difficulty about the drinking water supplying in a number of villages in the country. For the sake of information, very briefly. I would mention something. My hon. friend, Prof. Mavalankar thought that this Government is lethargic about this problem confronted with by this Government. He also made very unfavourable comparisons with the earlier Government. (*Interruptions*) I agree that they may be very sincere but still his remarks, his observations, may not be right at all though I expect them to be sincere. That is why I am saying that this Government's functioning has not deteriorated. I am going to prove that I am glad to tell the House that on the question of allocation of funds for drinking water, in 1975-76 the allocation was only Rs. 60 crores; in 1976-77 the allocation was Rs. 61.5 crores but during 1977-78 the same for drinking water supply, for the first time, amounted to Rs. 118 crores. And the allocation for 1978-79 is Rs. 166 crores. This itself shows the direction and the functioning of the present Government. We are not taking lightly the question of providing pure drinking water supply in such villages which are called problem villages. I know there has been digression. I am sorry I have to mention that because one of the Members also made a mention about the drinking water supply.

Now, about the functions of the Boards, somebody said that they were unsatisfactory. Some integrated approach is necessary. I have already

Minister of Works & Housing

[Shri Sikandar Bakht]

said that some amendments have to be undertaken ect; etc. About the part-time Chairman, I have got to say something. There are small States also States have to finance their State Boards. Those smaller states like Manipur represented that they will not be able to afford this expenditure on a full-time Chairman. That is why basically the part-time Chairman concept has come in for very small States. There has to be a practical approach to things. We cannot be just emotional and sentimental as we are confronted with facts as they are and that is why part-time Chairman concept has been brought in.

PROF. P. G. MAVALANKAR: Let there be half-time Chairman but he should devote his full attention.

SHRI SIKANDAR BAKHT: I concede this point that uptil now the approach to the question of pollution has been very lethargic. The Bill for water pollution control was presented before the Parliament in 1969 and it was passed in 1974. There were no financial provisions made. For the first time during the last year we made the provision to enable the State Boards to function and not remain lethargic for want of funds. Does it not show the importance that this government attaches and wants these boards get going.

Sir, last time when this House decided that the Air Pollution Bill be referred to the Joint Select Committee I did express my hesitation that on the one hand the hon'ble members want anti-pollution activity to be undertaken immediately and on the other hand they thought it fit to refer the Bill to a Joint Committee. No doubt, the exercise is going to be very fruitful as the hon'ble Members are taking keen interest but I was pointing out from the point of view of speed. So, this shows the seriousness with which this government is dealing with this matter. Dr. Karan Singh pointed out about National Committee for Environmental Planning of which Dr. Pitamber Plant was the Chairman. It is outside the orbit of the functions of my department. (*Interruptions*)

Then, Sir, Shri M. Ram Gopal Reddy said that the sacred water of our rivers is also being polluted by putting dead bodies into them. He said that this short of religious practice should be stopped.

यह एक दायरा ऐसा है जिससे मैं सक्त डरता हूं । मजहबी प्रकीदे के सामने सिर्फ हतराम के लिए मैं सिर ही झुका सकता हूं बहस क दायरे में मैं इसको नहीं ला सकता । यह मेरी हिम्मत से बाहर की चीज है । खुदा ने प्रापको हिम्मत दी है तो प्राप इस पर बहस कर सकते हैं। मुझ में तो हिम्मत नहीं है । मजहबी मामला, मजहबी प्रकीदे बिल्कुल दूसरी बात है ।

मुझे प्रफसोस है कि कुछ जातें जैबा ऐसी होती हैं कि वे सिर्फ प्रपनी सूरत रौशन प्राइने में देखा करती हैं । मुझे रंज हुप्रा । मैं चाहता नहीं था कि इस मसले को किसी सियासी हदूद में लाया जाए । इसकी जरूरत भी नहीं थी । यह एक प्राम फायदे की चीज है जिसको हम सबने तसलीम किया है । उसमें यह बहुत मुनासिब बात नहीं थी, चाहें भी तो भी नहीं थी । मैं इस पर डाइलैट करना नहीं चाहता हूं । मुख्तसिर तौर पर प्रर्ज कर भी चुका हूं । जनता गवर्नमेंट में जो इनफाइटिंग है वह हमारा प्रन्दरूनी मामला है । प्रापको परेशान होने की जरूरत नहीं है । मेरा कहना यह है कि मैं प्रानरेबल मेम्बर का शुक्रगुजार होता, प्रगर वह प्रपनी इस टिप्पणी को सब्स्टैंशिएट करते इस बात से कि जिस मसले पर प्राज बहस हो रही है, उस मसले पर इस हुकूमत ने, पिछली हुकूमत के मुकाबले में जिसकी प्रमल की रफ्तार बहुत कम रही है, प्रब ज्यादा से ज्यादा ध्यान दिया है । प्राप जवाहरलाल जी के जमाने में पहुंच गये । पहली दफा 1969 में सोचा गया कि बिल इस तरह का लाना चाहिये प्रौर वह 1974 तक इसे पास कर सके प्रौर उसके बाद सोते रहे । सोते ही नहीं रहे, बल्कि कभी किसी ने सोचा ही नहीं कि यह जो बोर्ड बनाने की चेष्टा की है, इस बोर्ड को चलाने के लिये सम्पत्ति प्रौर पैसा कहां से प्रायेगा । यह गलती की थी पहले की हुकूमत ने । पिछले साल की हुकूमत ने इतना किया है कि इसे इफैक्टिव प्रार्गन बना सकी है । मैं मानता हूं कि प्रानरेबल मेम्बर जहीन हैं, गैरजानिबदारी से काम करने की कोशिश करते हैं, मगर हर वक्त प्रपनी सूरतजेबा नहीं देखनी चाहिये।

प्रो० पी० जी० मावलंकर : मैंने जिक्र किया था साइंटिफिक प्राउट-लुक प्रौर साइंटिफिक प्रोग्राम का जिसे प्राप नहीं कर रहे हैं ।

श्री सिकन्दर बख्त : मैं अपने आनरेबल मेम्बर की परेशानी को पूरे तरीके से समझता हूं ।

एक माननीय सदस्य : एक साल में गन्दगी ज्यादा कर दी ।

श्री सिकन्दर बख्त : मैं इस दायरे में फंसना नहीं चाहता था, अगर आपको अपने कहे पर यकीन होता तो आप खामोशी से सुनते कि मैं क्या कह रहा हूं । मेरा कहना यह है कि हर बात में कहना कि यह बुनियादी तौर पर गलत बात है और जनता पार्टी आपस की उलझनों में ही फंसी हुई है, तो मैं यह कहना चाहता हूं कि सिर्फ जनता पार्टी ही आपस की उलझनों में नहीं है पिछले 31 बरस तक दूसरी हुकूमतें भी आपस की उलझनों में फंसी रही हैं । मेरे बाल मांवलंकर साहब के बालों से ज्यादा सफेद हैं मैंने भी सब बातें देखी हैं । इस चीज पर नजर रखनी पड़ेगी कि आपके पास कम्पैरेटिव स्टडीज के लिये यार्ड-स्टिक प्रापर होना चाहिये । मेरा इस मामले में इतना ही कहना है कि --

बकद्रे पैमाना-ए-तखैय्युल सुरुर हर दिल में है खुदी का,

अगर न हो यह फरेबे-वैहम, तो दम निकल जाये आदमी का ।

हम आपका दम निकलते नहीं देखना चाहते हैं । हम तो चाहते हैं कि खुदा आपको बहुत जिन्दा रखे ।

मैं अब इस हाउस से दरख्वास्त करता हूं कि वह इस बिल को पास करे ।

MR. DEPUTY-SPEAKER. Now, the question is:

"That the Bill to amend the Water (Prevention and Control of Pollution) Act, 1974, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we shall take up clause-by-clause consideration. The question is:

"That Clauses 2 to 22 stand part of the Bill."

The motion was adopted.

Clauses 2 to 22 were added to the Bill.

MR. DEPUTY-SPEAKER: Now the question is:

"That Clause 1, the Enacting Formula, the Preamble and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill be passed."

Now, Mr. Shrikrishna Singh will speak. He gave his name but he was not present then. Just five minutes only, please.

श्री श्रीकृष्ण सिंह (मुंगेर) : उपाध्यक्ष महोदय, बड़ी कृपा की आपने कि मुझे थर्ड रीडिंग के वक्त बोलने का मौका दिया । सारी बातों को बड़े गौर से सुनने के बाद इतनी बात साफ हुई कि मंत्री महोदय की बड़ी बेदारी है, उन्हें इस बात की चिन्ता है कि वाटर पोल्युशन के निवारण के लिये जल्दी कदम उठायें जायें, और इसके लिये उन्होंने सारे कानून में संशोधन किया और सारी चीजें यहां लाये ।

कुछ बड़े बुनियादी मसले भी हैं लेकिन उनको रिलीजस के साथ जोड़ने का जो उनका नजरिया है उससे देखा गया है कि वह सहमत नहीं हो पाये हैं । कल जो श्री रामगोपाल रेड्डी साहब ने कहा कि बनारस की गंगा में उन्होंने लाशों को देखा, मंत्री महोदय ने उसे रिलीजस मसला बताया है । यह रिलीजस मसला नहीं है, बल्कि कल्चरल है। वहां की म्यूनिसिपैलिटी और डिस्ट्रिक्ट मजिस्ट्रेट को और दूसरे लोगों को ताकीद की जानी चाहिये कि वह इस तरफ ध्यान दें । बनारस की गंगा में स्नान के लिये सारे देश के लोग आते हैं वहां इस बात का ध्यान देना चाहिये कि गंगा का पानी साफ हो, पॅल्यूटेड न हो । इस सवाल को रिलीजस नहीं बल्कि कल्चरल तरीके से देखना चाहिये । जो सवाल उठा, वह इस लहजे में उठा कि हमको लगता है वह कल्चरल मसला है ।